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जिन्होंने स्वतंत्रता सैनिक सम्मान पेंशन योजना के प्रन्तर्गत पहले प्रावेदन दियं थे और कन से कम 5 वर्ष की कैंद काटने वाले प्रमाण कर्ताभ्रों से दस्तावेजी साक्ष्य के ग्रभाव में उनके द्वारा फरार ग्रादि होने के प्रमाण प्रस्तृत न करने के कारण जिनके मामले रह कर दिये गये थे अथवा लंबिन थे। यह प्रमाणकर्ता के लिये जेल यातना की 5 वर्ष की न्यनतम अवधि को कम करके 2 वर्ष करने के सरकार के निर्णय के परिणाम स्वरूप किया गया था ।

श्रन लग्नक गृह मंत्रालय स्वतंत्रता सेनानी ध्यान दें

पहले स्वतंत्रता सैनिकों के लिए 1.8.80 से लाग उदार पेशन योजना के उपबंधों के ग्रधीन ऐसे स्वतंत्रता सैनानी जिन्होंन कम से कम 6 महीने की ग्रवधि तक फरार होने. ग्रथवा नजरबंदी की यातना सहन हो, वे ऋपने साक्ष्य के रूप में यदि सरकारी ग्रभिलेखों के ग्राधार पर दस्तावेजी साक्ष्य उपलब्ध न हों तो ऐसे स्वतंत्रता सेना-नियों से प्रमाण पत्न प्रस्तुत कर सकते थे जिन्होंने न्यनतम 5 वर्षकी कैंद की सजा काटी हो वशर्ते ऐसे प्रमाण पत्न केवल तब ही स्वीकार्य होंगे यदि स्वतंत्रता संघर्ष के दौरान प्रमाण कर्ता ग्रौर ग्रावेदक का कार्य स्थल ग्रर्थात जिला एक ही था। भारत सरकार को प्राप्त विभिन्न ग्रभ्या-वंदनों की दष्टि से "प्रमाण कर्ता" स्वतंत्रता सैनानी" की कैंद की न्यनतम स्रवधि 5 वर्ष से कम करके 2 वर्ष करन का निर्णय किया गया है।

2 ऐसे स्वतंत्रता सेनानी जिन्होंने ग्रपने ग्रावेदनों में गिरफतारी वारन्ट पर फरार होने. निष्कासन ग्रथवा नजरबंदी का दावा किया था ग्रौर जिनके मामले रदद कर दिए गए थे। प्रथवा गृह मंत्रालय के पास लंबित है, वे ग्रव ऐसे स्वतंत्रता सेनानियों से जिन्हों ने नानतम की कैंद काटी हो, नये प्रमाण पत्न उप सचिव, गृह मंत्रालय. स्वतंत्रता प्रभाग. लोक नायक खान माकिट, नई दिल्ली 110003 को

प्रस्तृत कर सकते है। किन्तु उन स्वततंत्र । सेनानियों के मामले में नये प्रमाण पत्न प्रस्तुत करना ग्रनिवार्य नहीं िन्होंने 2 वर्ष से ग्रधिक लेकिन 5 वर्ष से कम की कैंद काटने की ग्रवधि वाले प्रमाण कर्ताग्रों से पहले ही प्रमाण पत्र प्रस्तत कर दिये थे। उनको श्रपने मामलों को प्नः चाल् करने का अनुरोध करते हरु एक साधारण कागा पर ब्राबीदन पत्न भे∃ने की सलाह दी जाती है । ये नोट किया जाए कि एमे प्रमाण पत्न तभी स्वीकार्य होंगे स्वतंत्रता सेनाियों के विरुद्ध गिःफतारी के वारन्ट जारी करने ग्रादि से संबंधित सरकारी उप ग्रभिलेखों उपलब्ध न हों ग्रौर स्वतंत्रता संघर्ष क दौरान प्रमाण कर्ता क्षेत्र अर्थात जिला वही हो जो का कार्य ग्रावेदक काथा।

to Questions

3. ग्रावेदन प्राप्ती की ग्रन्तिम 30.6.1985 निर्धारित जाती है।

Youth Welfare Programmes in Gujarat

2761. SHRI RAMSINGHBHAI PATA-LIYABHAI RATHVAKOLI: Will PRIME MINISTER be pleased to state:

- (a) whether Government propose start Youth Welfare Programmes in Gujarat particular to Tribal Areas in the constituencies of Baroda, Balsar, Vyara, Mandavi, Chhota Udaipur, Surat:
- (b) if so, the details thereof and how and when it is likely to be implemented;
- (c) what amount is likely to be spent and earmarked for the current financial year as well for Seventh Plan outlay; and
- (d) the details of benefits and employment derived by youths?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHAN-DRA SINGH); (a) and (b) Government has already set up six Nehru Yuvak kendras in the State of Gujarat to undertake youth welfare programmes and to involve young people in social service. Such kendras are already functioning in Bhuj, Junagadh, Surendranagar, Nadiad, Mehsana

and Himatnagar. It is the intention of Government to set up one Nehru Yuvak Kendra each in every district of the country including those in tribal areas of Gujarat during the Seventh Five Year Plan period. The enrolment of students in Gujarat under National Service Scheme also serves the same purpose. Besides, financial assistance is available to voluntary youth agencies.

- (c) There exists an allocation of Rs. 395 lakhs in 1985-86 for the activities of the Nehru Yuvak kendras and of about Rs. 18 crores for Central youth programmes as a whole. Allocation of funds is not made State-wise. Each kendra is provided up to Rs. 1.68 lakhs for its activities in one financial year and expenditure on other youth schemes depends on the activities undertaken in the State concerned. The allocations for youth programmes in the Seventh Five Year Plan will depend on available resources.
- (d) Welfare activities aim at development of the personality of the youth through social service and other beneficial activities. While the schemes the Department do not offer employment directly, the vocational training programmes run by it and the general awareness created among youth through them increase the employment potential of young persons.

2762. [Transferred to the 23rd August, 1985.]

Categorisation of Tharu Caste as 'Scheduled Tribes' in Bihar

2763. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to state.

- (a) whether it is a fact that the Tharu caste in Uttar Pradesh has been included in the Scheduled Tribes:
- (b) whether it is a fact that Tharu caste in Bihar has been included in the Backward class (Annexure 1);
- (c) whether it is a fact that the Government of Bihar has recommended for its inclusion in the Scheduled Tribes; and
- (d) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) According to the Constitution (Scheduled Tribes) Order, 1967, Tharu community has been specified as Scheduled Tribes in Uttar Pradesh.

- (b) Yes, Sir.
- (c) The recommendations received from the Government of Bihar cannot be disclosed in the Public interest.
- (d) The above proposal along with similar other proposals are being considered in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes in consultation with the concerned State Governments/U. T. Administrations and in accordance with the relevant criteria followed in the matter. Comments from some of the State Governments are still awaited. The final view in the matter would be taken after the comments from all the State Governments have been received in full. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Viability of the transport and hotel units of the ITDC

2764. SHRIMATI USHA MALHO-TRA:

> DR. LOKFSH CHANDRA: SHRIMATI KAILASHPATI: SHRI P. N. SUKUL: SHRI ROSHAN LAL:

Will the PRIME MINISTER be pleased to state:

- (a) the profits/losses by the seventeen tourist transport services run by the ITDC during 1984-85; and
- (b) the profits made by 24 hotels run by the ITDC during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL